

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No.260/00190 of 2014
Cuttack, this the 19th day of August, 2014

A.K. Mishra Applicant

-Versus-

Union of India & Others Respondents

FOR INSTRUCTIONS

1. Whether it be referred to the reporters or not?
2. Whether it be referred to PB for circulation?


(R.C. MISRA)
ADMN. MEMBER

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00190 of 2014
Cuttack the 19th day of August, 2014

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

Ashok Kumar Mishra,
aged about 57 years,
S/o. Late Chakrapani Mishra,
At-Panchabatti Nagar,
Jeypore, Dist.-Koraput,
At present serving as Announcer Grade-III,
All India Radio, Jeypore, Dist-Koraput.

...Applicant

(Advocate: M/s. P.K. Mishra, S.K. Pattnaik)

VERSUS

Union of India Represented through

1. Director General of Prasar Bharati
Broadcasting Corporation,
All India Radio,
Akashbani Bhawan,
Sansad Marg, New Delhi.
2. Director General of All India Radio,
Akashbani Bhawan, Parliament Street,
New Delhi-1.
3. Deputy Director General, (Programme),
All India Radio, Cantonment Road,
Cuttack-1, Odisha.
4. Deputy Director General (Engg.),
All India Radio, Jeypore, Koraput, Odisha.

... Respondents

(Advocate: Mr. M.K. Das)



ORDER(Oral)

R.C. MISRA, MEMBER (A)

Heard Mr. P.K. Mishra, Ld. Counsel appearing for the applicant and Mr. M.K. Das, Ld. Addl. CGSC appearing for the Respondents and perused the records.

2. The prayer of the applicant in this Original Application is for direction to be issued to Respondents to grant of 2nd Financial upgradation in grade pay of Rs.6,600/- w.e.f. 01.12.2007 in pursuance of the order dated 04.09.2013 of D.G., AIR at Annexure-A/4 of this O.A.

3. Mr. Mishra has submitted that vide representation dated 16.12.2013 the applicant has already made a prayer to the Director General of All India Radio, New Delhi who is Respondent No.2 in this Original Application making a prayer that his 2nd ACP and 3rd MACP may be granted as per the extant Rules. In response to this representation the Deputy Director General (Engg) (I/C) Prasara Bharati, All India Radio at Jeypore, Odisha, has informed the applicant that his application along with the required papers has been sent to Director General, All India Radio, New Delhi and Deputy Director General (P(1/c) A.I.R., Cuttack for consideration. However, it has been submitted that the authorities at Jeypore Station are not competent to grant Financial upgradation under MACP Scheme. It was also informed that the authorities in this regard have been reminded by the All India Radio, Jeypore Station.

4. On the last occasion, Mr. M.K. Das Ld. Addl. CGSC appearing for the Respondents had mentioned that he will obtain instruction regarding disposal of the representation. However, today he has mentioned that he is not able to get any specific information from the Respondents. At this stage, I consider that since representation dated 16.12.2013 is said to be pending before the Director General All India Radio, New Delhi (Respondent No.2) it will be in



the fitness of things that a direction should be issued to him to consider the case of the applicant in accordance with the Rules regarding grant of MACP prevalent in the Respondent's Organisation and pass appropriate orders and communicate the decision to the applicant within a period of two months of receiving of copy of this order. Ordered accordingly.

5. With this observation and direction this O.A. stands disposed of at the stage of admission itself. No costs.

6. As agreed to by Ld. Counsel appearing for both the sides, copy of this order along with copy of this O.A. be sent to Respondent Nos.2 and 3 at the cost of the applicant for compliance for which Mr. P.K. Mishra, undertakes to deposit the postal requites by 22.08.2014. Free copy of the order be made over to Ld. Counsel appearing for both the sides.


(R.C. MISRA)
ADMN. MEMBER

K.B.